NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.181/2017 IN CP (IB) NO. 03/Chd/2017

In the matter of:

M/s Hind Motors Mohali Pvt. Ltd. ...Petitioner/Corporate Debtor

Present: Mr. Saurabh Arora, Advocate for the petitioner.

Mr. Kamal Satija, Advocate for the liquidator

Mr. Krishan Vrind Jain, Liquidator.

Notice of this application to the liquidator. Mr. Kamal Satija, Advocate is present for the liquidator accepts notice and filed Power of Attorney for the liquidator. Copy of the application has been supplied to the learned counsel for the liquidator. Learned counsel for the petitioner seeks time to file amended petition to correctly describe the parties. The matter be listed on 14.11.2017 and compliance be made at least one day before the date fixed. It is directed that Mr. Rajesh Taneja who has signed the petition shall appear in person on the above date.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 02, 2017